

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

16.09.2011

OA No. 426/2011

Mr. P.N. Jatti, Counsel for applicant.

By way of this OA, the applicant challenged the impugned order dated 29.08.2011 by which the recovery of Rs.2,72,053/- is proposed to be deduced in 55 instalments of Rs.4946/- from August, 2001 onwards.

The applicant has also made representations dated 30.08.2011 and 08.09.2011 (Annexures A/3 & A/4 respectively) in this regard but the same are pending for consideration.

Having heard the submission made on behalf of the applicant, we deem it proper to direct to the respondents to decide the representations dated 30.08.2011 and 08.09.2011 (Annexures A/3 & A/4 respectively) in accordance with the provisions of law and shall pass speaking order as to why the recovery from the pay of the applicant has been made. Till disposal of the representation, the respondents are restrained to affect any recovery from the pay of the applicant. However, after disposal of the representations of the applicant, the respondents are free to proceed further. The applicant is at liberty to file substantive OA, if any adverse order is passed against him.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

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Emm

K.S. Rathore

(Justice K.S. Rathore)
Member (J)

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